

(b) whether it is a fact that there is discrimination on allowing the rebate to various States; and

(c) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN): (a) to (c). Government has fixed the ceiling selling prices for various petroleum products. Indian Oil Corporation is free to determine the selling prices to consumers within these ceilings. Granting the rebates by the Indian Oil Corporation to individual customers from time to time, depending on the intensity of competition and other relevant factors, is a purely business consideration and does not involve discrimination. It is not in the commercial interests of the Indian Oil Corporation to disclose rebates allowed to individual customers from time to time.

Increase in Deposits of Nationalised Banks

*11. SHRI SARJOO PANDEY:
SHRI YOGENDRA SHARMA:

Will the Minister of FINANCE be pleased to state:

(a) whether the deposits of the fourteen nationalised commercial banks have registered any increase since their nationalisation; and

(b) if so, to what extent ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): (a) Yes; Sir.

(b) During the period from 18.7.69 to 31.10.69, deposits increased by Rs. 63 crores.

Non-Payment of Tax by Shri Jagjivan Ram Minister of Food and Agriculture

*12. SHRI MADHU LIMAYE:
SHRI PRAKASH VIR SHASTRI:
SHRI LAKHAN LAL KAPOOR:
SHRI JAI SINGH:

SHRI D. N. PATODIA:
SHRI HARDAYAL DEVGUN:
SHRI YAJNA DATT SHARMA:
SHRI S. A. AGADI:
SHRI RAM KISHAN GUPTA:
SHRI VIRENDRA KUMAR
SHAH:
SHRI S. KUNDU:
SHRI C. K. BHATTACHARYYA:
SHRI RABI RAY:
SHRI BRIJ BHUSHAN LAL:
SHRI SURAJ BHAN:
SHRI SHARDA NAND:
SHRI JAGANNATH RAO
JOSHI:
SHRI BANSH NARAIN SINGH:
SHRI KANWAR LAL GUPTA:
SHRI H. N. MUKERJEE:
SHRI V. NARASIMHA RAO:
SHRI P. N. SOLANKI:
SHRI CHANDRIKA PRASAD:
SHRI P. N. MEHTA:
SHRI KIKAR SINGH:
SHRI ONKAR LAL BERWA:
SHRI GUNANAND THAKUR:
SHRI N. SHIVAPPA:
SHRI C. MUTHUSAMI:

Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention has been drawn to Shri Morarji Desai's remarks about evasion or non-payment of income and wealth-tax by Shri Jagjivan Ram, the Food and Agriculture Minister;

(b) whether this lapse was sought to be explained away by the Prime Minister at a Delhi news conference as "forgetfulness";

(c) what were the instructions left by Shri Desai before his removal from the Finance Ministry;

(d) whether these instructions have been carried out, varied or cancelled; and

(e) the reasons for not carrying out the instructions ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): (a) Government's attention has been drawn to Shri Morarji Desai's remarks

to the Press about the late filing of the returns by the Ministers.

(b) There was no question of explaining away anything.

(c) to (e). There are no instructions on record. However, in one file Shri Desai had made an observation to the effect that a return filed very late could not be considered voluntary.

It has not been considered proper to issue any instructions in the matter to the Income Tax/Wealth Tax Officers in view of the decisions of High Courts and the Supreme Court to the effect that these authorities should be left free to exercise their own discretion and independent judgement in such matters, in accordance with the law.

आवर्ष नेत्र अस्पताल, लाजपत नगर, नई दिल्ली को अनुदान

*13. श्री मौलहू प्रसाद : क्या स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास तथा नगरीय विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या डा० भगवान दास मेमोरियल ट्रस्ट ने अनुदान प्राप्त करने के लिए कुछ शर्तें पूरी करने हेतु एक बाण्ड भरा था; यदि हां, तो अनुदान देने के लिए बाण्ड भरवाने की नीति कब से क्रियान्वित की गई है;

(ख) डा० भगवान दास मेमोरियल ट्रस्ट, 2-एफ, लाजपत नगर, नई दिल्ली को 12,000 रुपये और 1,000 रु० के अनुदान किन किन तारीखों को दिये गये थे;

(ग) क्या उपर्युक्त अनुदान देने के समय भी अपेक्षित बाण्ड भरवाया गया था; और

(घ) यदि नहीं, तो इसके क्या कारण थे?

स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास तथा नगरीय विकास मंत्री

(श्री के० के० शाह) : (क) डा० भगवान दास स्मारक न्यास ने बाण्ड नहीं भरा क्योंकि बाण्ड भरने की आवश्यक शर्त सितम्बर, 1964 में लागू की गई थी जबकि न्यास को अनुदान उस तिथि से पहले दिए गए थे।

(ख) 12,000 रु० और 1,000 रु० का अनुदान डा० भगवान दास स्मारक न्यास, 2-एफ, लाजपत नगर, नई दिल्ली को क्रमशः 17 जनवरी, 1964 और 9 जुलाई, 1964 को दिया गया था।

(ग) और (घ). चूंकि बाण्ड भरने की आवश्यक शर्त सितम्बर, 1964 में लागू की गई थी, इसलिए बाण्ड भरने का प्रश्न ही नहीं उठा।

Recommendations made by the Fifth Finance Commission

*14 SHRI A. SREEDHARAN:
SHRI ISHAQ SAMBAALI:
SHRI E. K. NAYANAR:
SHRI P. VISHWAMBHARAN:
SHRI MANGALATHUMADAM:
SHRI YASHWANT SINGH
KUSHWAH:
SHRI MEETHA LAL MEENA:
SHRI SHIV KUMAR SHASTRI:
SHRI D. AMAT:
SHRI J. MOHAMED IMAM:
SHRI S. M. BANERJEE:
SHRI N. SREEKANTAN NAIR:
SHRI S. R. DAMANI:
SHRI H. AJMAL KHAN:
SHRI C. C. DESAI:
SHRI M. SUDERSHANAM:

Will the Minister of FINANCE be pleased to State :

(a) whether it is a fact that some State Governments have raised objections to the recommendations made by the Fifth Finance Commission in respect of allocation of taxes and grants-in-aid; and

(b) if so, the details thereof and the reactions of Governments thereto and whether Government have taken any final decision